लिए दावा झायुक्त के रूप में काम कर रहे हैं स्वर्गीय श्री रंजीतसिंह से रिक्तेदारी का दावा करने वाले तीन व्यक्तियों से बाबेदन-पत्न प्राप्त हुए हैं जो इस प्रकार है:—

## उत्तराधिकारियों के नाम रिश्तेदारी

- (i) श्री बाबू सास भाई
- (ii) श्रीनती कलावती विश्ववा बहन
- (iii) श्री रामस्वरूप उर्फ पप्पूदलक पुत

भारतं य रेल मधिनियम के मंनुसार मृत्यु के लिए देय सतिपूर्ति 50,000 रु० श्रीत-यांसी है। यह मामला दावा भायुक्त के समक्ष विचाराधीन एवं न्यायाधीन है।

## Expansion of India Pistons Limited

8672 SHRI DEVINDER SINGH GARCHA: Will the Manister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Monopoles and Restrictive Trade Practices Commission has cleared the expansion proposals of India Pistons Limited stipulating certain conditions regarding dilution of equity holding and 15 per cent export obligation; and
- (b) whether these recommendations have been received by the Government and some action taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) and (b). The Commission has submitted its report on these proposals recommending approval subject to certain conditions regarding dilution of equity-holding and export obligation of 15 per cent in the fifth year. These recommendations are under consideration of the Government.

## जन्मेन स्थित थी सिथेटिक मिल्स के पूर्णिक यम की पितेय लेका परोक्त कियु जाने का प्रस्ताय

8673. श्री हुक्स चन्द क**म्या** क्या विचि, न्याय धौर कम्यनी **दार्य** मंत्री यह बताने की कृपा करेगे कि :

- (क) क्या सरकार का विचार कम्पनी प्रधिनियम के अन्तर्गत उज्जैन स्थित श्री सिंखेटिक मिल्स के तुलन पत्न की श्रिकेट लेखा परीक्षा कराने के लिए प्रादेश श्रीरी करने का है; ग्रीर
- (ख) क्या उक्त कारचान में बारी हानि को दिखाने की दृष्टि से स्टोसं विकास मे 22 लाख का खर्च हुआ बताया गया है?

विधि, त्याय और कम्पनी कार्य नेवासय में उपनंत्री (भी वेशस्त वेश्वा): (क) कम्पनी प्रधितियम 1956 की घारा 233क के घन्तर्गत विशेष लेखा परीक्षा के वाषेश्व देने का कोई प्रस्ताव विधाराधीन गहीं है।

(वा) भूचना संग्रह की जा रही है व सदन के पटल पर प्रस्तुत कर दी ज(बेंगी।

Complaints against the distributors of India Tube Company for Northern India with M.B.T.P Commission

8674. SHRI BISWANARAYAN SHASTRI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

- (a) whether complaints have been lodged with the Monopolies and Restrictive Trade Practices Commission against the distributors of India Tube Company for Northern India as well as against the Company; and
  - (b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). Yes, Sir.

On 3rd November, 1972, Delhi Pipe Dealers Association filed a complaint before the Commission alleging that the Indian Tube Co. Ltd. and its 3 distributors in the Northern India Region were indulging in certain restrictive Trade Practices. As required by section 11 of the M.R.T.P. Act, 1969, the Commission referred the matter to its Director of Investigation for preliminary investigation and report. In his report, the Director of Investigation completely exonerated the Indian Tube Company Ltd. from the allegations of indulging in any restrictive trade practices, but he found that the three distributors in Northern India Region were indulging in certain restrictive trade practices. On 8th January, 1974, the Commission initiated an inquiry and issued Notice under Regulation 7 of the Restrictive Trade Practices (En-Regulations, 1970, to Indian Tube Company Ltd. and its three distributors. The Indian Tube Company was made a party as it was the producer of goods in respect of which the restrictive trade practices were alleged to exist and in any Scheme of distribution which might ultimately be framed. its presence would Its presence was necessary because there were allegations against some of its officers. During the pendency of the inquiry the three distributors filed an application under Section 37(2)Monopolies & Restrictive Trade Practices Act on the 18th March, 1974 for the approval of the Commission to the Scheme of the distribution proposed by them which according to the distributors would eliminate the restrictive trade practices complained of. Company Ltd. The Indian Tube agreed to supervise the implementation of the scheme. The Commission by its Order dated 11th April, 1974

held that the Scheme did ensure that the trade practices would no longer be prejudicial to the public interest and it was not necessary to go through an enquiry under Section 37 (1) and to make an Order thereon. The Commission accordingly approved the Scheme and permit it to be implemented with effect from 1st May, 1974.

## Rural Engineering Survey in West Bengal

8675. SHRI S. N. SINGH DEO: Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether any rural engineering survey has been undertaken in West Bengal during the last three years;
- (b) if so, total amount sanctioned and the finding of this rural engineering survey during the last three years; and
- (c) name of the villages covered by the survey up-to-date, district-wise and year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The Rural Engineering Surveys scheme was sanctioned for West Bengal in October, 1971 and the field surveys work commenced in 1972-73.

- (b). The total amount of grantin-aid released to the State Government for this work during the last three years was Rs. 28.28 lakhs, villige-wise engineering surveys and soil surveys have been taken up in the districts of Midnapore The engineering Purulia surveys have been completed in 456 villages and soil surveys in 303 villages in these districts.
  - (c) The names of villages covered, district-wise and year-wise by